

the Foreign Secretaries of India and Bangladesh in June 1995 covered a wide range of issues in bilateral relations and were useful. The Foreign Secretary also called on the Bangladesh Ministers for Foreign Affairs and Water Resources and Irrigation. In regard to the Farakka issue, India's willingness to work towards a permanent solution to the water issue was reiterated. It has been agreed that the Joint Rivers Commission will be reconvened and joint monitoring of flows would be resumed. Indian concerns relating to illegal immigration and insurgency problems in the border areas, were conveyed to the Bangladesh authorities. It has been agreed that further discussions between the Home Secretaries of the two sides would be held as soon as possible. The Foreign Secretaries also discussed matters relating to trade between the two countries and transit facilities required by India. Both sides have expressed the desire for enhancement of commercial relations.

#### Government accommodation on out of turn basis

42. DR. LAXMINARAYAN PANDEYA :  
MAJ. GEN. (RETD.) BHUWAN CHANDRA  
KHANDURI :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) the number of Government Flats allotted on out-of-turn basis during 1993-94 and 1994-95 (Type-wise);

(b) the guidelines adopted for out-of-turn allotment;

(c) whether Government propose to review these guidelines so as to keep out-of-turn allotment of general pool accommodation to minimum levels; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI P.K. THUNGON) : (a) A *Statement* is enclosed.

(b) The out of turn allotments are made to :

1. The personal staff of the Union Ministers, Judges of the Supreme Court and Members of the Planning Commission.
2. Eligible wards of retired/deceased allottees of Government accommodation.
3. On medical grounds such as T.B., Cancer, Heart disease and to the Physically Handicapped employees.

4. To the key personnel of the PMs Office and Cabinet Secretariat.

5. In relaxation of rules under SR 317B 25 on compassionate grounds by the competent authority.

(c) and (d). The Supreme Court in an interim order has banned all out of turn allotments except on medical grounds such as T.B. and Cancer. Hence the question of review of guidelines at present does not arise, as the matter is subjudice.

#### STATEMENT

*Statement showing the number of Government Flats allotted on out of turn basis during 1993-94 and 1994-95 (Type-wise)*

Type	1993	1994	1995 (upto June)
I	203	255	93
II	1002	1166	324
III	417	866	330
IV	244	290	98
IV (Spl.)	5	9	3
VA (DII)	101	118	32
VB (DI)	30	59	18
VIA (CII)	55	48	10
Total	2057	2811	908

#### Power Demand in Gujarat

43. DR. AMRIT LAL KALIDAS PATEL : Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the demand for power in Gujarat has surpassed its availability;

(b) whether Government propose to set up some more power plants in the State in collaboration with private sector;

(c) if so, the details of the proposed plants which are under consideration of the Government; and